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From

The Registrar General,  
Punjab and Haryana High Court,  
Chandigarh.

To

1. The Acting President,  
Punjab and Haryana High Court Bar Association,  
Chandigarh.
2. The Honorary Secretary,  
Punjab and Haryana High Court Bar Association,  
Chandigarh.

Chandigarh, dated 26/11/2024.

**Subject: Encouraging advocates to adopt virtual mode for appearing in cases fixed before this Court.**

Sir,

I am directed to refer you on the subject cited above and to inform you that Hybrid Video Conferencing hearing is available in all the Courts of the High Court of Punjab and Haryana for some time. A dedicated video conferencing link has been provided to each of the Courts. The facilities are, however, not being used adequately.

Hon'ble the Chief Justice, Punjab and Haryana High Court has desired that the advocates be encouraged to adopt virtual mode for appearing in cases fixed before the Hon'ble Courts.

You are, therefore, requested to kindly bring this communication to the notice of all the advocates/lawyers/stakeholders and impress upon them to use the facility of virtual hearing more extensively.

**-SD-**

REGISTRAR GENERAL